

**SHRI HARIKESH BAHADUR** (Gorakhpur) : Sir, this Defence portfolio is with the Prime Minister. If she had been here, she would have told us whether she was going to give some compensation to that lady who has died in the crash out of the Prime Minister's Relief Fund or not. But the hon. Minister, who is replying on behalf of the Defence Ministry and who is also Minister of State for Defence, should have at least consulted the Prime Minister and he would have let us know whether the Prime Minister's Relief Fund is being used to give compensation to that lady or not. Anyway, I would like to say that such a plane crash had taken place in the past also. Actually there was no collision, but there had been a crash in which one of the hon. Members of this House, Shri Sanjay Gandhi had died and an Inquiry Committee had been set up. Similarly, an Inquiry Committee was set up on this crash also, but nobody gets the findings of the inquiry. Therefore, I would like to request the hon. Minister that at least whatever Inquiry Committee has been set up, its report must come to us. We must come to know what is the report of that Inquiry Committee. Even in respect of the previous accident we did not receive any Inquiry Committee Report. Therefore, I would like to know from the hon. Minister whether he is going to lay that Inquiry Committee Report on the Table of the House or not when that report comes. At the same time, what are the steps which are being proposed by you to see that such accidents do not take place in future ?

**SHRI SHIVRAJ V. PATIL** : Sir, the Prime Minister's Relief Fund is operated by the Prime Minister as Prime Minister and not as the Defence Minister.

About the second question regarding the Inquiry Committee, may I bring to the notice of the hon. Member that nobody is as concerned as the officers in the Air Force are about the accidents. The reports of the inquiry go to them and they take all the steps that are necessary to help those who have suffered in the accident and their dependents also. So, to call for the report here in the Parliament and to discuss, I do not know how it is going to help us. In the past we have not laid such reports on the Table of this House and I think it would not be necessary to lay this report on the Table of this House. But if any assistance is to be given to those who have suffered, that is better done by those people who are manning the Air Force than by us who do not understand all the complications of the Air Force. So, you can rest assured that everything that is necessary would be done.

11-35 hrs.

**ANNOUNCEMENT RE. PRESENTATION OF THE GENERAL BUDGET**

**MR. SPEAKER** : I would like to inform the House that as is customary, the House would adjourn for half-an-hour at 4-30 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

**SHRI KRISHNA GHANDRA HALDER** (Durgapur) : Sir, I have given notice of an adjournment motion regarding the failure of the Government to meet the demands of the workers of Bangalore based public sector undertakings.

(Interruptions)

**MR. SPEAKER** : I have not allowed it.

11-37 hrs.

**BUSINESS OF THE HOUSE**

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH)** : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 2nd March, 1961, will consist of :—

- (1) Consideration of any item of Business carried over from the Order Paper of today.
- (2) Discussion on the Resolutions seeking disapproval of the following Ordinances together with consideration and passing of Bills in replacement of them :—
  - (a) The Life Insurance Corporation (Amendment) Ordinance, 1961.
  - (b) The Special Bearer Bonds (Immunities & Exemptions) Ordinance, 1961.
- (3) General discussion on the General Budget 1961-62.

**SHRI INDRAJIT GUPTA** (Basirhat) : Sir, regarding this Business for the next week, I would plead with the Government, and through you with the Minister that right in the beginning priority should be